

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 85 of 2011 in
I.A. Nos. 152 & 153 of 2011

Dated :15th July, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Wardha Power Company Limited

... Appellant(s)

Versus

Maharashtra State Transmission Company Limited & Ors.

....Respondent(s)

Counsel for the Appellant(s):

Ms. Surbhi Sharma & Mr. Sunil Sharma

Counsel for the Respondent(s):

Mr. M.Y. Deshmukh for R.1 &2

**Ms. Richa Bharadwaja for Mr. Buddy Ranganadhan
for R.1**

ORDER

Mr. M.Y. Deshmukh, the learned counsel appearing on behalf of Respondent Nos. 1 and 2 submits that his Vakalatnama is being filed today.

Ms. Richa Bharadwaja appearing on behalf of Mr. Buddy A. Ranganadhan undertakes to file Vakalatnama on behalf of Commission and seeks some time to file the reply.

Post the matter on **09.08.2011**. In the meantime, the learned counsel for the Respondent is directed to file the reply after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS